

No. /JUD/A/2020
GOVERNMENT OF PUDUCHERRY
JUDICIAL DEPARTMENT

Puducherry, 20th April, 2020.

PROCEEDINGS OF THE CHIEF JUDGE, PUDUCHERRY.

Sub: COVID 19 – Nation wide lockdown – Adjournment of cases posted during the lockdown period – Cases posted on 15.04.2020 - Instructions issued – Reg.

Ref: 1. Circular in ROC No.1363/2020/RG, dated 24.03.2020.
2. Proceedings, dated 26.03.2020, of the Chief Judge, Puducherry.
3. Official Memorandum in ROC No.23991-C/2020/C3, dated 18.04.2020, of the Hon'ble High Court, Madras. (for Puducherry)
4. Proceedings, dated 18.04.2020, of the Chief Judge, Puducherry.

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Pursuant to the proceedings 4th cited under reference, all the Presiding Officers of the respective courts, the Advocates, the litigant and general public are hereby informed that the cases posted on 15.04.2020 before the courts in Puducherry, Mahe and Yanam shall stand adjourned and posted to 04.05.2020.

The above instruction shall be invariably followed by all the courts to avoid any inconvenience.

Sd./-
(P. DHANABAL)
CHIEF JUDGE
PUDUCHERRY

To

1. All Judicial Officers, Puducherry, Mahe and Yanam.
2. All Heads of Offices, Judicial Department, U.T. of Puducherry – with directions to instruct all the bench clerks and other staff under their unit to adhere strictly to the above instructions.
3. The Under Secretary to Government, Law Department, Puducherry, to bring the contents of the proceedings to the notice of all the Government Pleaders and Assistant Government Pleaders in the UT of Puducherry.
4. The Director of Prosecution, Government of Puducherry, to bring the contents of the proceedings to the notice of all Public Prosecutors/Assistant Public Prosecutors in the UT of Puducherry.
5. The President/Secretary of the Bar Associations of Puducherry/Mahe/Yanam.

